

[Shrimati Sheila Dikshit]

dated the 18th August, 1983 so as to withdraw the concessional rate of duty for micromotors.

(ii) Notification No. 414/86-Customs published in Gazette of India dated the 22nd August, 1986 together with an explanatory memorandum prescribing an effective rate of basic customs duty of Rupees 13 per micromotor, and fully exempting such micromotors from countervailing duty.

(iii) Notification No. 415/86-Customs published in Gazette of India dated the 22nd August, 1986 together with an explanatory memorandum seeking to withdraw the total exemption from auxiliary duty of customs on caustic soda in lye form.

(iv) Notification No. 416/86-Customs published in Gezette of India dated the 22nd August, 1986 together with an explanatory memorandum making certain amendment to Notification No. 110/86-Customs dated the 17th February, 1986 so as to extend the concessional rate of 55 per cent (Basic + Auxiliary) duties available to 'projects' under Heading No 98 01 of the Customs Tariff to all goods imported for 'Railway Electrification Project' under World Bank Loan Agreement. [Placed in Library. See No. L. T. 3115/86]

21 07 hrs.

**JUVENILE JUSTICE BILL, 1986**

THE MINISTER OF STATE IN THE MINISTRY OF WELFARE (DR. RAJENDRA KUMARI BAJPAI): I beg to move for leave to introduce a Bill to provide for the care, protection, treatment, development and rehabilitation of negle-

cted or delinquent juveniles and for the adjudication of certain matters relating to, and disposition of, delinquent juveniles.

MR. CHAIRMAN: The question is:

"That leave be granted to introduce a Bill to provide for the care, protection, treatment, development and rehabilitation of neglected or delinquent juveniles and for the adjudication of certain matters relating to, and disposition of, delinquent juveniles."

*The motion was adopted.*

DR. RAJENDRA KUMARI BAJPAI: I introduce the Bill.

21.08 hrs.

**ESSENTIAL COMMODITIES (AMENDMENT) BILL, 1986—Contd.**

[English]

MR. CHAIRMAN: The House will now take up further consideration of the following motion moved by Shri A.K. Panja on the 20th August, 1986, namely:

"That the Bill further to amend the Essential Commodities Act, 1955, as pasaed by Rajya Sabha, be taken into consideration."

Shri Dennis.

SHRI SAIFUDDIN CHOWDHARY: We are of the opinion that the Bill be passed without any discussion.

PROF. MADHU DANDAVATE: Yes, Sir. It is so essential that it should be passed without any discussion.

MR. CHAIRMAN: Let Mr. Dennis speak. He wants to speak on it.

Shri Dennis.